

ITEM NO.53

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 13408/2023

(Arising out of impugned final judgment and order dated 09-08-2023 in CRMWP No. 6174/2023 passed by the High Court Of Judicature At Allahabad)

AMIT MITTAL

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 214009/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 214007/2023 - EXEMPTION FROM FILING O.T.)

Date : 20-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ashwani Garg, Adv.
Mr. Sameer Garg, Adv.
Mr. Vijay Kumar, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, Adv.
Miss Marbiang Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent-State of Uttar Pradesh states that counter affidavit in the matter was filed on 16.11.2023, but the same is not on record.

Registry to verify and place the same on record.

As prayed, two weeks' time is granted to the learned counsel for the petitioner to file rejoinder affidavit.

List the matter on 11.12.2023.

Interim order dated 17.10.2023 to continue until further orders.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER